

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 9907 of 2019

Fulmani Bakhla @ Phoolmani Bakhala (Baxla)... .. Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kumar, Advocate

For the Opposite Party : A.P.P.

10/24.06.2020 It has been stated by Mr. Rajesh Kumar, learned counsel for the petitioner that negotiations have failed.

The petitioner was granted provisional bail on the undertaking that the petitioner shall transfer the land in favour of the informant. However, since the efforts of compromise have failed, even though more than a year and half have expired, before considering the merits of the case, it would be necessary that the petitioner surrenders before the court below and file a supplementary affidavit annexing the copy of the surrender certificate.

Mr. Rajesh Kumar, learned counsel for the petitioner prays for 10 days' time in order to ensure that the petitioner surrenders before the learned court below.

As prayed for by the learned counsel for the petitioner, let this case be listed after two weeks.

(Rongon Mukhopadhyay, J)